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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 26 (RE-2008)/2004-2009
NEW DELHI. The 3 June, 2008

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-09, the Director General of Foreign Trade hereby makes the following amendments in the Hand Book of Procedures, Vol.I (RE-2008):

- 1 The following paragraph stands added after paragraph 5.11.3 to read as paragraph 5.11.4, as under:

“Whenever a ban/restriction is imposed on export of any product, export obligation period in respect of EPCG authorizations already issued prior to imposition of ban of such export products, would stand automatically extended for a period equivalent to the duration of ban, without any composition fee and exporter would not be required to fulfill average E.O. as well for the ban period”.

This issues in public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade and
Ex Officio additional Secretary to the Government of India

(Issued from File No. 01/36/218/26/AM09/PC.V/EPCG.I)

